

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-308
IB- 2685(ND)/2019

IN THE MATTER OF:

M/s Pooja Enterprises

Vs

Chandralekha Constructions Pvt Ltd

...Applicant

...Respondent

SECTION

Under Section-9 of IBC, 2016

Order delivered on 28.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

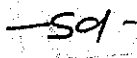
: Adv. Ashok Kr. Juneja, Adv. Akshita Rishi, Adv. Akash Srivastava

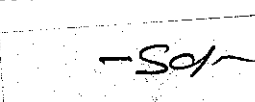
For the Respondent

: Adv. Tanusha Pali, Adv. Mamta, Adv. Mukesh Rana

ORDER

Ld. Counsel for Corporate Debtor/respondent submitted that the CIRP Proceeding had already initiated against the Corporate Debtor/respondent against which the Corporate Debtor preferred an appeal in Hon'ble National Company Law Appellate Tribunal in case No. **CA(AT) No. 1370 of 2019** in which IRP was directed not to issue any public announcement till 30.01.2020, thereafter list the case on **06.02.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)